

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 86394 of 2019

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/352/18-19 dated 31.01.2019 passed by Commissioner (Appeals-III) of CGST & C. Excise, Mumbai-III)

Smt. Monalisa Prashant Vartak

.....Appellant

VERSUS

Commissioner of CGST, Palghar.

.....Respondent

Appearance:

Shri Pankaj Pai, Advocate for the Appellant

Shri S.K. Hatangadi, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85101 /2022

Date of Hearing : 11/02/2022

Date of Decision : 11/02/2022

PER : S K Mohanty

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**